
Shyam Bihari Yadav and Another Vs State of U.P. and Others

Writ A No. 59723 of 2011

Court: Allahabad High Court

Date of Decision: Nov. 2, 2011

Hon'ble Judges: Arun Tandon, J

Bench: Single Bench

Judgement

Arun Tandon, J.

The Petitioner is working as Class III employee in the U.P. Jal Nigam.

2. The dispute in the present petition is about the age of superannuation. According to the Petitioner, it should be 60 years, whereas according to

the Respondents it should be 58 years. The matter is engaging the attention of the Supreme Court.

3. Learned Counsel appearing for the Respondent-Corporation has pointed out that in identical circumstances, the Court disposed of Writ Petition

No. 25214 of 2007 Durbal Ram v. State of U.P. and Ors. on 2nd May, 2011 with the following observations:

I have heard counsel for the parties and have examined the records.

I am of the considered opinion that no purpose would be served by keeping the writ petition pending and it would be interest of justice to direct as

follows:

(a) Petitioner may be paid retiral dues treating him in services upto 30.6.2005 within one month from the production of certified copy of this order.

(b) As and when Special Leave to Appeal No. 31279 of 2010 is finally decided by the Supreme Court. The Respondents No. 3 to 4 shall

consider the matter of grant of arrears of salary as well as remaining pension if any in terms of the judgment of the Supreme Court qua the age of

retirement of persons like the Petitioner within 8 weeks from the date of receipt of a certified copy of the judgment of the Supreme Court.

Petitioner is at liberty to produce the certified copy of the judgment of Supreme Court and when the matter is finally decided. The payment of

pension under the orders of this Court shall be provisional and shall abide by the judgment of the Apex Court.

Writ petition is disposed of subject to the aforesaid observations.

4. This petition is, accordingly, disposed of in the following terms:

(a) Petitioner shall be paid retiral dues treating him in services upto 31st July, 2011.

(b) As and when Special Leave to Appeal No. 31279 of 2010 is finally decided by the Supreme Court, the Respondents shall consider the matter

of grant of arrears of salary as well as remaining pension if any in terms of the judgment of the Supreme Court qua the age of retirement of persons

like the Petitioner within 8 weeks from the date of receipt of a certified copy of the judgment of the Supreme Court.

(c) Petitioner is at liberty to produce the certified copy of the judgment of Supreme Court when the matter is finally decided. The payment of

pension under the orders of this Court shall be provisional and shall abide by the judgment of the Apex Court.